

MR. DEPUTY SPEAKER: Again you are going into the details.

SHRI EDUARDO FALEIRO: You are curtailing my right. I am very sorry, Mr. Deputy-Speaker. With utmost respect to you, I may say, I have been in this House for the fourth term and I know what the procedure is.

The Foreign Secretary has resigned. The reports are in the Press. All that I am asking is that the statement may be made to clarify why he has resigned, why he was asked to resign. He was in charge of Pakistan desk. He was our Ambassador to Pakistan before becoming the Foreign Secretary. Is there any change in policy in regard to Pakistan? He was offered the Governorship of Assam which shows that he is a very competent man. Why was he asked to go? Is there any change in the policy of the Government? Why was he asked to resign? We want the Government to clarify on this point.

I know what the procedure is. Mr. Deputy-Speaker, Sir, with utmost respect, I may say that I have raised several such matters in the past since 1977. Let the Government clarify why the Foreign Secretary resigned, why was he asked to resign.

MR. DEPUTY SPEAKER: I will just read the ruling which was given in the House and the matter ends there.

"Amendment to motion for adoption of Business Advisory Committee report could be made to change allocation of time recommended by the Committee but new items of business could not be added through amendments."

This is new item.

SHRI EDUARDO FALEIRO: I am perfectly all right. The Government should reply to this point. (*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 24th April, 1990."

The motion was adopted

SHRI EDUARDO FALEIRO: There should be no curtailment on the right of the Member. I am very grateful to you but the office was not aware apparently of this rule.

MR. DEPUTY SPEAKER: It is not really the office. It is a decision of the Chair. They do assist the Chair on finding out the rules and regulations. This is really the decision of the gentleman who is sitting in the Chair. I should take that responsibility but, at the same time, there are methods of raising this issue which you can adopt. You have adopted this method!

SHRI EDUARDO FALEIRO: I am grateful to you for having given the correct decision. (*Interruptions*) We are also entitled to demand a discussion on the statement made by the Parliamentary Affairs Minister regarding the business of the Government.

MR. DEPUTY SPEAKER: Now we will take up Matters Under Rule 377.

14.15 hrs.

MATTERS UNDER RULE 377

[*Translation*]

- (I) **Need to provide adequate facility to the farmers for cultivating their land, particularly in Districts Kanpur, Fatehpur, Banda, Jalaun, Etawah, Hamirpur etc. of Uttar Pradesh**

SHRI KESHARI LAL (Ghatampur): Mr. Deputy Speaker, Sir, even today, agriculture is the mainstay for the majority of the people in our country and also as important sector of

our national economy. But it is regrettable that this important sector has almost been neglected. All sorts of assistance, as available to industries, should be extended to farmers and all facilities should also be provided where the same are not available. They are not getting remunerative prices of their crops in the market as a result of which farmers are becoming poorer day by day. Poor farmers experience difficulties in getting loans from banks.

Therefore, it is requested that those areas in the districts of Kanpur, Banda, Jalaun, Etawah etc. should be identified where cultivable land remains unutilised for want of adequate facilities for cultivating them. In view of the points stated above, government should provide all the facilities to the farmers. Today, we talk about importing foodgrains, all these problems can be solved by taking the aforesaid steps.

14.18 hrs.

[SHRI JASWANT SINGH *In the Chair*]

[English]

- (ii) **Need to set up Committees in each Nehru Yuva Kendra for proper functioning of these Kendras in the country**

DR. ASIM BALA (Nabadwip): The scheme of Nehru Yuva Kendras was introduced by the previous Government. It is our experience that all the Yuva Kendras in the country are not functioning well and the funds allotted are not being utilised properly.

In this context, I would like to suggest to the Minister of Labour and Welfare to change the present system of functioning and introduce some new system. I would also like to suggest to the Minister to form a local committee in each Kendra with the following Members for smooth management of the Yuva Kendra immediately.

One or two representatives from each Youth Organisation in that area and one

Panchayat representative.

Funds should be disbursed through State Governments

- (iii) **Need to drop the proposal of setting up of Co-operative Sugar Factory at Dadra and Nagar Haveli**

SHRI MOHANBHAI SANJIBHAI DELKAR (Dadra and Nagar Haveli): Sir, the people of Dadra and Nagar Haveli, which has a large Adivasi population have been agitating against the setting up of proposed Dadra, Nagar Haveli Cooperative Sugar Factory. The site chosen by the Directors was the surplus lands of the previous landlords. These plots of land were to be distributed among the landless Adivasis. But due to the proposed Sugar Factory, these Adivasis have been deprived of their rights. Moreover, sufficient quota of sugarcane is also not available there. There is one Khandsari project and there are three other sugar factories within a radius of 40 KM of the territory. Considering all the above points, I suggest dropping of this proposed sugar factory. The shares which have been sold till now may be transferred to the sugar factories situated in Gujarat.

I request the Central Government to look into the matter.

- (iv) **Need to take steps for proper functioning of TV Transmitters in Arunachal Pradesh**

SHRI LEETA UMBREY (Arunachal East): Sir, up to the year 1989-90 12 very Low Power Transmitters and 3 Low Power Transmitters have been installed in the State of Arunachal Pradesh. Only 3 LPTs of them are functioning properly, and the remaining V.P.L.Ts are not regularly functioning. Several Relay Centres are not attended by the technicians for several months. It has been gathered from the Doordarshan people that the V.L.P.T. engines being automatic, technicians are not kept to attend on them for monitoring purpose. The unsatisfactory func-